

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

M.A./100/2653/2020
C.P./100/249/2020
O.A./100/4329/2018



New Delhi, this the 8th day of January, 2021

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Smt. Suman
W/o Late Shri Vijay Pal Singh
R/o 81-A-2, Railway Colony,
Tuglakabad, New Delhi ...Applicant

(Through Shri R.K. Shukla, Advocate)

Versus

1. Shri Ashutosh Gangal
General Manager,
Northern Railway Headquarters,
Baroda House,
New Delhi-110001
2. Shri S.C. Jain,
The Divisional Railway Manager,
Northern Railway, Delhi Division,
State Entry Road,
Paharganj, New Delhi ... Respondents

(Through Shri Krishna Kant Sharma, Advocate)

ORDER (ORAL)

Hon'ble Mr. R.N. Singh, Member (J)

Heard Shri R.K. Shukla, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that during the pendency of the Contempt Petition (CP), the applicant has got certain communication from the respondents and she is required to comply with the requirements of the said communication. In

view of aforesaid, learned counsel for the petitioner seeks permission to withdraw the MA and CP with liberty to the petitioner to approach this Tribunal at an appropriate stage, if so required and advised.



3. Permission is granted. MA and CP stand dismissed as withdrawn with liberty, as aforesaid.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

/rk/ns/daya/dkm/